

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1385  
TO BE ANSWERED ON 28TH JULY, 2023**

**FOOD SAFETY COMMITTEE**

**1385. DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any plans to constitute a food safety committee for each district across the country to check, monitor and identify adulteration in food products in the country;
- (b) if so, the details thereof and if not, the reasons therefor, State/UT-wise, district-wise;
- (c) whether the Government has taken stringent measures to curb adulteration of food products and consumables in the country and if so, the details thereof;
- (d) whether it is true that there is rampant adulteration in almost every consumable and food products which are being adulterated with dangerous chemicals in the country and if so, the details thereof;
- (e) whether the Government has any plans to appoint more Food Safety officers to inspect and identify the adulteration of food products and to book them under the respective law(s); and
- (f) if so, the details thereof alongwith the role of State Governments in this regard?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE**

**(DR. BHARATI PRAVIN PAWAR)**

(a) to (f): Food Safety and Standards Authority of India (FSSAI) advised States/UT Governments to constitute District Level Advisory Committee(DLAC) vide letter dated 20<sup>th</sup> November, 2018 to assist aid and advise the Commissioner of Food Safety on food safety related issues. State wise list of 636 DLACs constituted by States/ UTs is at **Annexure**.

Implementation and enforcement of provisions of Food Safety and Standards Act, 2006 primarily lies with State/UT Governments. Commissioner of Food Safety of States/UTs regularly conducts surveillance, sampling and enforcement drives to curb adulteration of food products. Further, in order to ensure the availability of sale and supply of safe and wholesome food, FSSAI regularly interacts with the Commissioner of Food Safety

of States/UTs to ensure that food safety officials regularly draw food samples and take strict action against the offenders under the provisions of FSS Act, 2006. As per reports received from States/UTs, the number of food samples analysed, found non-conforming and action taken thereon during 2019-2020 to 2022-2023 is as below:-

<b>Year</b>	<b>No. of Samples Analysed</b>	<b>No. of Samples found non-conforming</b>	<b>No. of Civil Cases launched</b>	<b>No. of Criminal Casess Launched</b>
<b>2019-20</b>	118775	29589	27412	4681
<b>2020-21</b>	107829	28347	24195	3869
<b>2021-22</b>	1,65,381	32,934	28,906	4,946
<b>2022-23</b>	1,78,710	44,421	38,053	4,817

States/ UTs have been advised by FSSAI to appoint the Food Safety Officers for proper enforcement of the provisions of FSS Act, 2006 and Rules and Regulations.

.....

**Annexure**

**Details of Advisory Committees (Q4/2022-2023)**

Ser	State/UT	Districts	No. of DLAC
1	Andaman And Nicobar Islands	3	3
2	Andhra Pradesh	13	13
3	Arunachal Pradesh	25	25
4	Assam	33	33
5	Bihar	38	38
6	Chandigarh	1	0
7	Chhattisgarh	28	10
8	Dadra NH & DD	3	0
9	Delhi	11	0
10	Goa	2	2
11	Gujarat	33	38
12	Haryana	22	0
13	Himachal Pradesh	12	11
14	Jammu & Kashmir	20	20
15	Jharkhand	24	24
16	Karnataka	30	31
17	Kerala	14	14
18	Ladakh	2	2
19	Lakshadweep	1	0
20	Madhya Pradesh	51	51
21	Maharashtra	36	36
22	Manipur	16	14
23	Meghalaya	11	11
24	Mizoram	8	8
25	Nagaland	11	11
26	Orissa	30	30
27	Puducherry	4	0
28	Punjab	22	23
29	Rajasthan	33	33
30	Sikkim	4	4
31	Tamil Nadu	38	32
32	Telangana	31	0
33	Tripura	8	8
34	Uttar Pradesh	75	75
35	Uttarakhand	13	13
36	West Bengal	23	23
	<b>Total</b>	<b>729</b>	<b>636</b>